

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-672/ND/2019
IA/6309/2022

IN THE MATTER OF:

M/s. Kotak Mahindra Bank Ltd.

....Applicant

Vs.

M/s. Kew Precision Parts Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 18.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Dhruv Gupta
Mr. Prakhar Mittal in IA/6309/2022
For the Respondent : Mr. Prakhar Mittal

ORDER

IA/6309/2022:-

This is an application filed under Rule 11 of NCLT Rules, 2016 seeking the dismissal of the Section 7 application. Ld. Counsel for the Financial Creditor is present and prayed for grant of a week days time to file reply in the matter. Time prayed for is granted. List the matter on **08.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)